

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

FORM OF INDEX

LIST OF PAPERS IN O.A. / T.A. NO: 733/91

SR.NO OF PAPERS ON RECORD	DATE OF PAPER / DATE OF FILING	DESCRIPTION OF PAPER
1 to 47	OA do. 733/91	OA. along with ends.
48 to 54	At 28.10.91	Reply to OA. with ends.
	At 14.7.92	
1	28.10.91	Vakalatnama
2	29.11.91	Notice
3	28.10.91	Scrutiny
4	2/7/92	Forwarding of copy of order dt 19.6.92
5	17.2.94	Notice
6		

Yogesh Agarwal vs
CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

Min of Health

FORM OF INDEX

LIST OF PAPERS IN O.A./T.A. NO. 733/91

Adv. A.S.
Khandekar
for applicant.

SR. NO OF PAPERS ON RECORD	DATE OF PAPER / DATE OF FILING	DESCRIPTION OF PAPER
1	dt. 13.11.91	T.O.
2	13.1.92	T.O.
283	16.3.92	T.O.
3	28.4.92	T.O.
3	19.6.92	T.O.
4	24.7.92	T.O.
4	24.8.92	T.O.
5	25.9.92	P.T.O.
5	11.11.92	P.T.O.
5	23.11.92	P.T.O.
6	18-12-92	T.O.
6	3-2-94	P.T.O.
6	17/6/-94	P.T.O.
7	28-7-94	P.T.O.
7	22-9-94	P.T.O.
7	12-10-94	P.T.O.
7	24-10-94	T.O. ↓

Final order dated 24.10.94: Hon. V.C. M.S. Deshpande
Hon. MAJSH. P.P. Sivastava
dismissed for default.

[Signature]
20/6/03

(PTO)

[Signature]

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A.NO: / 1991

Dr. Yogesh AgarwalApplicant.

V/s.

The Secretary to Govt, of India & Ors..Respondents.

I N D E X

Sr.No.	Particulars	Pages	f
1.	Memo of Application	1 to 15	
2.	EX-"A" A Copy of the report in respect of the introduction of residence scheme.	16 to 31	
3.	EX-"B" Copy of the agreement dated 13.11.86 of the upward revision of the pay scale with effect from 1st Jan, 86 by the Ministry.	32 to 34	Ans
4.	EX-"C" Copy of the Schedule set out in respect of the revised scale of the Resident Doctors.	35	Ans
5.	EX-"D" Copy of the Agreement dated 1.7.89 arrived at between the Junior Doctors Federation and the then Cabinet Secretary.	36 to 38	0
6.	EX-"E" A Copy of the letter dated 7.12.87	39	
7.	EX-"F" A Copy of the letter dated 17.7.89	40	
8.	EX-"G" A Copy of the letter dated 17.4.90	41 to 42	
9.	EX-"H" Copies of the letter dated 25.5.90 & 2.6.90	43 to 45	
10.	EX-"I" A Copy of the letter dated 3.8.91.	46 to 47	
11.	V A K A L A T N A M A .		

Central Administrative Tribunal,
Bombay Bench
Received application on 28/01/91
By Hon'ble Registrar
Stamp 100641/91
For Registrar

INDEX OF PROCEEDINGS

1. Date of Filing :

2. Date of the orders passed by Tribunal:

3. Filing of reply:

Counter:

R.A. :

4. Filing of M.P.:

C.C.P.:

5. Filling of Memo of Appearance

Name:

Date:

Vakalatnama

Name:

Date:

6 Report of Deputy Registrar (J)

Pleading are complete and
case ready for hearing

Date:

Deputy Registrar.

Date: 13-11-1991

Heard counsel for the applicant.

Issue notice to the respondents

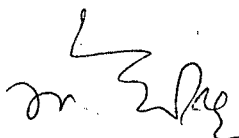
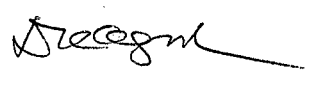
as to show cause as to why

the application should not be

admitted.

List the case ^{for} ~~of~~ admission

hearing on 13-1-1992.

(M.M. SINGH) (D.K. AGRAWAL)

M(A)

M(J)

Office Notes, Office
Memorandum, of Coram
Appearance, Tribunal's
Orders of direction &
Registrar's orders

Tribunal's orders

Stamp No. 641/91

Date Noted. *Yunif*
28/10/91

Circulated for Admission/

.....

.....

13/11/91

f. Saverio

Notice is issued to
all Resp. on 29.11.91

AD
29/11/91

-2-
Dated: 13.1.92

Mr. Khandeparkar Adv. for the applicant. Respondents by Mr. J.G. Sawant, who ~~is~~ will file reply on behalf of respondents within 6 weeks with an advance copy to the applicant's counsel who may file his rejoinder, if any within two weeks thereafter with advance copy to the Counsel for resp. fix for hearing on 16th March 1992.

Ms. Usha Savara
M/A

Dated: 16.3.92

Ms. Kshirsagar proxy for Mr. Khandeparkar, Adv. for the applicant.

Mr. J.G. Sawant for the respondents. It is submitted by him that he has received a letter from the respondents to the effect that a reference has been made to the Dy. Director General, Health Service, Delhi and that further time of 8 weeks be obtained for filing the written submissions.

Shri Sawant will file written submission within six weeks with an advance copy to the counsel for the

Contd.

Contd.

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applicant who will file his rejoinder within two weeks with an advance copy to the counsel for the respondents.

Fix for hearing on 28.4.92.

b. Savara.
(MS. USHA SAVARA)
M(A)

Date: 28.4.92.

At the request of counsel
for the applicant adjourned to
19.6.92.

Mr J. G. Sawant for the
respondents.

^{19/6/92}
(S. F. RAOZI)
M(J)

^{19/6/92}
(M. Y. PRIOLKAR)
M(A)

19-6-92

None for the applicant.
Mr J. G. Sawant for the respondents prays
for granting of four weeks further time
on behalf of respondents.
Time allowed. But it is made clear
that no more time would be granted.
List on 24-7-92.

19/6/92
order/Judgment despatched
to Applicant/Respondent(s)
on 2-7-92

(M. Y. PRIOLKAR)
M(A)

(S. K. DHAON)
V.C.

13/7/92

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Dated: 24.7.92

Shri A.S. Khandepakar, Adv.
for the applicant is present.

Shri J.G. Sawant, Counsel for the
respondents has filed his reply
and a copy of the same has been
given to the Counsel for the
applicant.

The Counsel for the applicant
prays for, and is granted a weeks'
time to file a rejoinder affidavit

List on 24.8.92.


(M.Y. Priolkar) (S.K. Dhaon)
MA V/C

Dated: 24.8.92

Mr. A.S. Khandepakar, counsel for the
applicant. Mr. J.G. Sawant, counsel for the
respondents.

No rejoinder affidavit have been filed
so far. List before Registrar on 25.9.92


(M.Y. PRIOLKAR)
MEMBER (A)


(S.K. DHAON)
VICE CHAIRMAN

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O.A.733/91.

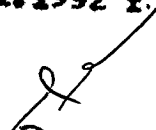
Date : 25.9.1992.

Ms. Geeta Samel, Adv. for Mr. Khandeparkar, Counsel for the applicant.

Mr. J.G. Sawant, Counsel for the respondents. ~~XXXXXXXXXX~~

The Counsel for the applicant prays to grant some time for filing rejoinder.

Adjourned to 11.11.1992 for rejoinder.


Registrar.

O.A.734/91.

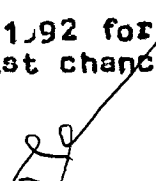
Date : 11.11.1992.

Mr. A.S. Khandeparkar, Counsel for the applicant.

Mr. J.G. Sawant, Counsel for the respondents.

Mr. Khandeparkar, prays to grant some time for filing rejoinder.

Adjourned to 23.11.1992 for filing rejoinder as a last chance.


Registrar.

O.A.733/91.

Date : 23.11.1992.

None for the applicant.

Mr. J.G. Sawant, Counsel for the respondents. He has filed their reply in O.A.733/91 on 24.7.1992. He states that he has adopted the same reply in respect of O.A.731/91 and 732/91.

Counsel for the applicant has not filed any rejoinder so far in the matter, he may do so before the next date.

As the matter has not yet been admitted.

Place this matter before the Tribunal for admission on 18.12.92


By. Registrar.

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18-12-92

Mr. A. S. Khandekar
Counsel for the applicant.

Mr. J. G. Sawant, Counsel for
respondents.

Admit

Connect this case with O.T. nos.
731 and 732 of 91.

Put in sine die list.

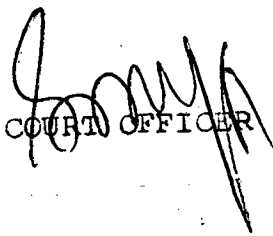
(Usha Savara)
M(A)

(S.K. DHAON)
V.C.

PER TRIBUNAL

DT. 3/2/94

As per direction of the
Hon'ble Vice Chairman dated
24.8.93, the matter is taken
up from sine-die list. Fixed
for Final Hearing on 1/6/94
Issue notices to the parties
as per order dated _____


COURT OFFICER

NOTES are issued to
both the side on
17-2-94
MD

Per Tribunal Date: 1/6/94
App. in person / by none
Adm. / Respondent by P. G. Sawant
28/7/94 Due to want of time
The matter adjourned to 28/7/94
for Final Hearing
for Registrar

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Per Tribunal

Date:

Applicant in person / by None

Advocate / Respondent by J. G. Sarda

Due to Council. I want time

The matter adjourned to 22/9/94

22/9/94 for FH

Dy. Registrar

Per Tribunal

Date: 22/9/94

Applicant in person / by None

Advocate / Respondent by None

Council.

The matter adjourned to 12/10/94

for FH

Dy. Registrar

Per Tribunal

Date: 12/10/94

Applicant in person / by

Advocate / Respondent by None

Council. The matter is to nullify

The matter adjourned to nullify for final hearing

Dy. Registrar

Dated: 24/10/94

None present for the parties.

The Original Application is dismissed in default of the appearance of the parties.

df. 24/10/94
Acknowledgement (despatched to Applicant/Respondent (s))
on 11/11/94

10/11/94
(s) prepared
Principal

(P.P. Srivastava)
MCA.

(M.S. Deshpande)
V.C.